

ITEM NO.32 (MM)

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(C) No(s). 2301/2015

[Arising out of impugned final judgment and order dated 07-07-2014 in WP No. 17601/1995 passed by the High Court of Judicature at Allahabad]

U. P. FINANCIAL CORPORATION & ANR.

Petitioner(s)

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondent(s)

[TO BE TAKEN UP AT 12.00 NOON] [FOR FINAL DISPOSAL]

Date : 24-02-2026 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) : Mr. K.M.Nataraj, A.S.G.
Mr. Rakesh Uttamchandra Upadhyay, AOR
Ms. Aarti U. Mishra, Adv.
Mr. Harsh Som, Adv.
Mr. Abhishek Kumar, Adv.

For Respondent(s) : Mr. Nikhil Nayyar, Sr. Adv.
Mr. Alok Dhir, Adv.
Ms. Maneesha Dhir, Adv.
Mr. Karan Batura, AOR
Mr. Dipanshu Krishan, Adv.
Ms. Tanvi Sapra, Adv.
Ms. Sugandha Batra, Adv.

Mr. Sanjoy Ghose, Sr. Adv.
Mr. Ardhendumauli K Prasad, Sr. Adv.
Mr. Devesh Pratap Singh, AOR
Mr. Mohit Garg, Adv.
Mr. Rohan Mandal, Adv.
Mr. Anshuman Nayak, Adv.
Ms. Shivani Gupta, Adv.
Mr. Anil Gaur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Mr. Rakesh Uttamchandra Upadhyay, learned advocate-on-record who

had been appearing for the petitioner-U. P. Financial Corporation by filing Vakalatnama seeks his discharge from this case. The prayer is allowed.

2. Let notice be issued to the U. P. Financial Corporation for engagement of a fresh advocate-on-record.
3. Re-list the special leave petition on 7th April, 2026.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)